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GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

.....

New Delhi, the 22nd February, 1971.

NOTIFICATION
INCOME TAX

NO. 56 (F.No.404/52/71-ITCC): In exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962 the Central Government hereby appoints the Commissioner of Income-tax, Bihar, Patna to be a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st March, 1971.


(R.D. Saxena)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 56 (F.No.404/52/71-ITCC):

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. Chief Secretary, Govt. of Bihar, Patna.
5. Comptroller & Auditor General, New Delhi (25 copies).
6. The Accountant General, Bihar, Patna.
7. All Officers/sections in the Board's office.
8. Bulletin Section (3 copies).
9. Guard file.


Deputy Secretary to the Government of India